

**By Speed Post**

No J-11017/05/2015-JR  
Government of India  
Ministry of Law & Justice  
(Department of Justice)

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Jaisalmer House, New Delhi-11  
Dated the 5<sup>th</sup> December, 2018

To

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhawan, 3<sup>rd</sup> floor, 'C' Wing,  
Khan Market, New Delhi-110003

Sub: Centrally Sponsored Scheme relating to development of infrastructure facilities for the judiciary - Release of financial assistance to the Union Territory of **Andaman & Nicobar Islands** during the year 2018-2019.

Sir,

I am directed to convey the sanction of the President of India to the payment of **Rs. 1,31,00,000/- (Rupees One Crore Thirty One Lakh only)** during 2018-2019 to the **Union Territory of Andaman & Nicobar Islands** under the Centrally Sponsored Scheme for development of infrastructure facilities for judiciary for construction of court buildings and residential accommodation for judges/judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised scheme.

2. The amount involved is to be transferred through authorization in favour of the Pay and Accounts Officer, Union Territory of Andaman & Nicobar Islands, Port Blair.

3. The expenditure involved is debit to Demand No. 61 during 2018-2019 under Major Head 2014 - Administration of Justice, Minor Head 00.104 - Judicial Commissioner (UTs without legislature), Sub Major Head 01 - Grants for Infrastructural facilities for Judiciary, Object Head 01.00.31 - Grants-in-aid General.

4. The Union Territory of Andaman & Nicobar Islands is requested to utilize this amount during the current financial year 2018-2019. **Funds are released for completion of on-going projects only.** **The UT Administration may furnish the Project-wise details for the projects against which above funds are allocated.** The details of the amount spent by the UT Administration of Andaman Nicobar Islands, along-with audit certificate, utilization certificate in the prescribed format, (GFR-19A) duly signed by the competent authority and physical achievements may be sent to this Department at the earliest latest by the end of the stipulated period in this regard.


5. Union Territory Administration is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts and upload details of existing, completed and under construction court halls and residential units with geo-tagging on the web-portal *namely "Nyaya Vikas"*. Further, financial assistance to the Union Territory during the current or next financial year will be considered only after availability of information on the above mentioned Web Portal.

6. The accounts of the UT Administration in respect of the Grant being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the UT Administration is called upon to do so.

7. This sanction has been entered in the Register of Grants at Serial No. 32 at page No. 13-14.

8. This issues with the concurrence of Additional Secretary and Financial Adviser (Law) in eoffice file *vide* note no. #43 dated 28.11.2018 and approval of Secretary (Justice) *vide* Dy. No. 44 dated 30.11.2018.

Yours faithfully

  
(Z.A. Khan)

Under Secretary to the Government of India  
Phone No.: 2307 2139

Copy to:-

1. Chief Secretary, UT of Andaman & Nicobar Islands, Port Blair.
2. Secretary, Law Department, UT of Andaman & Nicobar Islands, Port Blair is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts in the State and provide details to Department of Justice with geo-tagging of constructed / under construction court halls and residential units on newly launched web portal.
3. Secretary, Finance Department, UT of Andaman & Nicobar Islands, Port Blair. He will submit Utilisation Certificate of above mentioned amount.
4. Registrar General, High Court of Calcutta, Kolkata.
5. Accountant General, UT of Andaman & Nicobar Islands, Port Blair.
6. Chief Controller of Accounts (Law), Lok Nayak Bhavan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Indian Oil Bhavan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance) Ministry of Law and Justice, Legislative Department Shastri Bhavan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Concerned file.
13. Spare Copies.-5.

  
(Z.A. Khan)

Under Secretary to the Government of India